

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 19275 OF 2013**

Amar Singh Mandeliya

...Petitioner

VERSUS

ICICI Lombard General Insurance C. & Anr.

...Respondents

**OFFICE REPORT**

The Special Leave Petition above-mentioned was listed before the Hon'ble Court on 05.07.2013, when the Court was pleased to pass the following order:-

**“Issue notice.”**

Accordingly, show cause notice was issued to both the respondents through registered A.D. Post. Ms. Rekha Pandey, Advocate has on 06.08.2014 filed vakalatnama on behalf of the respondent No. 1 but she has not filed counter affidavit so far.

It is submitted that no one has entered appearance on behalf of respondent No. 2 so far. Service of notice is complete.

It is further submitted that the matter was lastly listed before the Ld. Registrar Court on 07.01.2015, when the following order was passed:

**“Despite furnishing complete set of pleadings on the Ld. Counsel for respondent No. 1 counter affidavit has not been filed.**

**In respect of respondent No. 2 service is complete but no one has put in appearance.**

**Matter falls under complete category. Registry to process for listing before the Hon'ble Court as per rules.”**

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

DATED THIS THE 11TH DAY OF FEBRUARY, 2015

ASSISTANT REGISTRAR

Copy to:Mr. N.Ramachandran, Advocate  
Ms. Rekha Pandey, Advocate

ASSISTANT REGISTRAR